

e.FIR No. 384/2021
PS : Sarai Rohilla
U/s 379/411/34 IPC
Stat/e Vs. Atif Khan s/o Sattar Khan

(Through Video Conferencing)

13.05.2021

Bail application U/s 437 Cr.P.C on behalf of accused Atif Khan s/o Sattar Khan

Present: Ld. APP for the State
Sh. Mahendra Singh, counsel for accused.

Ld. Counsel for accused has submitted that accused is in JC since 11.05.2021 and has been falsely implicated in the present case.

However, during the course of arguments, Ld. Counsel has prayed, that he may be allowed to withdraw the present application.

Heard.

In light of the prayer made, application is allowed to be withdrawn.

Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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Date: 2021.05.13
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(Charu Asiwali)
MM-04/Central:
Delhi/13.05.2021

e-FIR No. 11626/2021
PS : Sarai Rohilla
U/s 379/411 IPC
State Vs. Hanny Singh @ Hunny@ Bangali S/o Dilip Singh

(Through Video Conferencing)

13.05.2021

Bail application u/s 437 Cr.P.C for grant of bail on behalf of applicant/accused Hanny Singh @ Hunny@ Bangali S/o Dilip Singh

Present: APP for the State
Sh. Ayub Khan Counsel for accused.

Counsel for accused has submitted that accused is in JC since 28.04.2021 and has been falsely implicated in the present case. He submits that recovery of stolen article has already been affected.

I have heard Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 28.04.2021. Recovery has already been affected, accused is also no longer required for custodial interrogation. In these circumstances, I see no reason to keep the accused confined any longer, therefore accused is admitted on bail.

Accordingly, accused Hanny Singh @ Hunny@ Bangali S/o Dilip Singh be released on bail on furnishing bail bonds for a sum of Rs.15000/- with one surety of like amount. Accused Hanny Singh @ Hunny@ Bangali S/o Dilip Singh be released from custody if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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MM-04/Central:
Delhi/13.05.2021

FIR no. 247/2021
PS : Sarai Rohilla
U/s 356/379/411 IPC

13.05.2021

Through Video Conferencing

An application has been moved on behalf of applicant for release of mobile phone make Realme RMX 1805 on superdari.

Present: Ld. APP for the State.
Counsel for applicant.

Arguments heard.

It is submitted by the Ld. Counsel for the applicant that applicant Sunny @ Karan S/o Jeet Kumar is the rightful owner of the mobile phone. Scan copy of aadhaar card filed by the applicant.

As per report of IO, he has no objection to release of the mobile phone to applicant/ rightful owner on superdari.

Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014 the mobile phone make Realme RMX 1805 be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photographs of mobile phone showing its IMEI number/serial number/make etc and get the said photographs signed by the applicant on their rear. The photographs along with CD shall be filed by IO alongwith final report. IO is further directed to take address proof of the applicant before releasing the mobile phone.

The application is disposed of accordingly. Copy of order be provided to the counsel for applicant on whatsapp/email.

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(Charu Asiwali)
MM-04 (Central)
Delhi/13.05.2021

e.FIR No. 0372/2021
PS : Sarai Rohilla
U/s 356/379/411 IPC
Stat/e Vs. Sonu S/o Kanak Mani

(Through Video Conferencing)

13.05.2021

Bail application U/s 437 Cr.P.C on behalf of accused Sonu S/o Kanak Mani

Present: Ld. APP for the State
Sh. Anil Kumar Mishra, counsel for accused.

Ld. Counsel for accused has submitted that accused is in JC since 11.05.2021 and has been falsely implicated in the present case.

However, during the course of arguments, Ld. Counsel has prayed, that he may be allowed to withdraw the present application.

Heard.

In light of the prayer made, application is allowed to be withdrawn.

Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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Delhi/13.05.2021

E.FIR No. 384/2021
PS : Sarai Rohilla
U/s 379/411/34 IPC

13.05.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL1RV-6836 on superdari.

Present: Ld. APP for the State.
Counsel for applicant.

Submissions heard.

It is submitted by Ld, counsel for the applicant that applicant Raju is the registered owner of the above said vehicle. Scan copy of aadhaar card, RC, driving licence and insurance policy filed by the applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL1RV-6836 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.

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MM-04/Central/THC
13.05.2021